

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.224 – IA/744(AHM)2021
ITEM No.225 – IA/471(AHM)2022
in
CP(IB) 135 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Vimal Oil & Foods Ltd

.....Respondent

Order delivered on: 08/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Liquidator

: Mr. Mayur Jugtawat, Adv. a.w Mr. Rahul Bhavsar, Adv.
for Mr. Nipun Singhvi, Adv.

For the Applicant

: Mr. Aadit Sanjanwala, Adv.

For SEBI

: Mr. Ayush Bhandari, Adv. for Mr. Nikunt Raval

For Bank of India

: None.

For the Income Tax

: Ms. Kinjal Vyas, Advocate i/b Ms. Maithili Mehta, Adv.

ORDER

IA/744(AHM)2021

List for further consideration on 12.06.2024.

IA/471(AHM)2022

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 12.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)